

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 4th August, 1973.

NOTIFICATION
INCOME TAX

No. 428 (F.No.404/177/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.B. Channa who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.S. Pushkarna made under Notification No. 335 (F.No.404/177/73-ITCC) dated 18th June, 1973 is cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 428 (F.No.404/177/73-ITCC):

COPY FORWARDED TO:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IBS(DI) Staff College, Nagpur.
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9. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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Under Secretary to the Government of India.

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